

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 121
(IB)-1444(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd. Petitioners/Applicant
v.
Sunar Jewels Pvt. Ltd. Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 13.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner(s): Mr. Rajat Katyal & Mr. harsh Sinha, Advs.
For the Respondent(s): Ms. Sakshi Chopra, Adv.

ORDER

Cost as directed has been paid in the Prime Minister Relief Fund and the reply has also been filed on 30.01.2019. A copy of reply has already been furnished to the counsel for the petitioner.

On behalf of Mr. Vivek Kishor, advocate a request for adjournment has been that he is indisposed.

List for arguments on 28.02.2019.

Sdl—

(M.M.KUMAR)
PRESIDENT

Sdl—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)